The Uttar Pradesh State Legislature (Members’ Emoluments and Pension) (Amendment) Act, 1981

Act 10 of 1981

Keyword(s):
Pension, Conveyance, Leader of Opposition, Facilities, Assembly, Speaker, Chairman, Legislative Council, Allowance

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1981

[U. P. Act No. 10 of 1981]

(As passed by the Uttar Pradesh Legislature)

AN ACT
to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980.

IT IS HEREBY enacted in the Thirty-second Year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 1981.

2. In section 4 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, hereinafter referred to as the principal Act, after the words "five hundred rupees", the words "five thousand rupees" shall be substituted.

3. In section 13 of the principal Act, after sub-section (3), the following sub-section shall be inserted, namely:—

"(4) Every person who is entitled to a pension under Chapter VIII shall also be entitled to a free non-transferable bus-pass and the provisions of sub-section (1) shall, mutatis mutandis, apply to every such person as they apply to a member."

4. In section 15 of the principal Act, after the words "thirty rupees", the words "forty rupees" shall be substituted.

5. After section 21 of the principal Act, the following section shall be inserted, namely:

"21-A.(1) The Leader of Opposition shall, throughout the term of his office, be provided with a suitable conveyance purchased and maintained at public expense in accordance with the rules made in that behalf.

(2) The Leaders of Opposition shall be entitled to such other facilities as may be prescribed by rules made in this behalf."

6. The existing section 24 of the principal Act shall be renumbered as sub-section (1) thereof, and after sub-section (1) as so re-numbered, the following sub-section shall be inserted, namely:

"(2) Every person who has, for the first time, become entitled to a pension with effect from January 1, 1981 by virtue of—

(i) the Explanation to sub-section (1), or

(ii) his membership of the Assembly or Council as defined in clause (a) of section 23,

shall also be entitled to a pension, at the rate specified in the said sub-section (1) for the period commencing from January 1, 1977 and ending on December 31, 1980."

By order,

G. B. SINGH,

Sachiv.

G. B. SINGH,

Sachiv.
In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandals (Sadasyaon Ki Upalabdhiyan Aur Pension) (Sanskodhan) Adhiniyam, 1984 (Uttar Pradesh Adhiniyam Sankhya 13 of 1984), as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 29, 1984.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS’ EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1984

(U.P. Act No. 13 of 1984)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh State Legislature (Member’s Emoluments and Pension) Act, 1980

IT IS HEREBY enacted in the Thirty-fifth year of the Republic of India as follows:

1. This Act may be called the Uttar Pradesh State Legislature (Member’s Emoluments and Pension) (Amendment) Act, 1984. Short title.

2. In section 4 of the Uttar Pradesh State Legislature (Member’s Emoluments and Pension) Act, 1980, hereinafter referred to as the principal Act for the words “one thousand rupees” the words “one thousand two hundred and fifty rupees” shall be substituted. Amendment of section 4 of U.P. Act no. 23 of 1980.

3. In section 14 of the principal Act for clause (d), the following clause shall be substituted namely:

“(d) for journey for attendance in any meeting called by or under the authority of the Speaker of the Lok Sabha or the Chairman of the Rajya Sabha or the Speaker of the Legislative Assembly or as the case may be the Chairman of the Legislative Council of any other State or by the Indian Institute of Parliamentary Studies or organised otherwise in connection with constitutional studies or any seminar or study course:
Amendment of section 15.

4. In section 15 of the principal Act,—

(a) for the words "forty rupees" the words "sixty rupees" shall be substituted;

(b) after clause (v), the following clauses shall be inserted, namely:—

"(v-a) the allowance shall also be payable to a member for his visits to Lucknow as Chairman of any committee in connection with the work of such committee, other than the meeting of such committee, in case no such allowance is otherwise payable to him under any other provision of this section provided that no such allowance shall be payable for more than two visits in a calendar month and for more than two days per such visit;"

"(v-b) the allowance shall also be payable for attendance in any meeting, seminar or study course referred to in clause (d) of section 14;"

Amendment of section 23.

5. In section 23 of the principal Act, for clause (a), the following clause shall be substituted and be deemed always to have been substituted, namely:—

"(a) the expression 'Assembly' or 'Council' shall include the United Provinces Legislative Assembly or the United Provinces Legislative Council respectively :

(i) which was constituted and functioned as such under the Government of India Act, 1935, either before or after the commencement of the Indian Independence Act, 1947; or

(ii) which functioned as a House of the provisional Legislature for the State under the Constitution of India."

Amendment of section 24.

6. In section 24 of the principal Act,—

(a) for the words "three hundred rupees" the words "five hundred rupees" shall be substituted; and

(b) in the proviso for the words "five hundred rupees" the word "seven hundred and fifty rupees" shall be substituted.

Insertion of section 24-A.

7. After section 24 of the principal Act, the following section shall be inserted, namely:—

"24-A. Where a person becomes entitled to pension or additional Conditions of pension under this Act on the ground that he has served as a member of the Assembly to certain persons or Council, constituted or in existence before January 1, 1946 such pension or additional pension, as the case may be, shall be deemed to be admissible to such person with effect from January 1, 1977."

Amendment of section 25.

8. In section 25 of the principal Act,—

(a) in clause (a), for the words "five hundred rupees" the words "seven hundred and fifty rupees" shall be substituted;

(b) in clause (b), for the words "five hundred rupees" the words "seven hundred and fifty rupees" shall be substituted; and

(c) in clause (c) for the words "five hundred rupees" the words "seven hundred and fifty rupees" shall be substituted.

Amendment of section 26.

9. In section 26 of the principal Act, for the words "five hundred rupees" wherever occurring, the words "seven hundred and fifty rupees" shall be substituted.

By order,

G. B. SINGH,
Sachiv.
No. 2043(2)/XVII-V-1—1(Ka)25-1984

Dated Lucknow, October 1, 1984

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabdhiyan Aur Pension), Ðwitiya Shansodhan) Adhiniyam, 1984 (Uttar Pradesh Adhiniyam Sankhya 21 of 1984), as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 30, 1984.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS’ EMOLUMENTS AND PENSION) (SECOND AMENDMENT) ACT, 1984

[U.P. Act no. 21 of 1984]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) Act, 1980

IT IS HEREBY enacted in the Thirty-fifth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Uttar Pradesh State Legislature (Member’s Emoluments and Pension) (Second Amendment) Act, 1984.

Amendment of section 16 of U. P. Act no. 23 of 1980.

2. In section 16 of the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) Act, 1980, hereinafter referred to as the principal Act,—

(a) in sub-section (2)—

(i) the words “referred to in sub-section (1)” shall be omitted;

(ii) for the words “at the prescribed rate” the words “at the rate of three hundred rupees per mensem” shall be substituted;
(b) after sub-section (2) and before the Explanation, the following
sub-section shall be inserted, namely—

“(3) Where a member is provided with an accommodation the
standard rent whereof is less than three hundred rupees per men-
sem, the difference thereof shall be paid to such member as compen-
satory accommodation allowance and where the standard rent of
the accommodation so provided is more than the said amount, the
difference be chargeable from the member.”

3. In section 17 of the principal Act, in sub-section (1),—

(a) in clause (c) for the words “every such”, the word “any” shall
be substituted;

(b) clause (d) shall be omitted.

4. Notwithstanding anything to the contrary contained in any other law
for the time being in force, the provisions of section 16 of the principal Act
as amended by this Act shall also apply in relation to the period from June 9,
1980 to the commencement of this Act, as if such provisions were in force at
all material times.

By order,
B. L. LOOMBA,
Sachiv.

176240
No. 1678(2)/XVII-V-1—1(KA)36-1985

Dated Lucknow, September 17, 1985

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyen Ki Upleadhiyan Aur Pension) (Sanshodhan) Adhiniyam, 1985 (Uttar Pradesh Adhiniyam Sahitya 28 of 1985) as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 17, 1985.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS’ EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1985

(U. P. ACT No. 28 OF 1985)

178106

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) Act, 1980

It is hereby enacted in the Thirty-sixth Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) (Amendment) Act, 1985.

(2) It shall be deemed to have come into force on March 9, 1985.

2. In section 24 of the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) Act, 1980,—

(a) in sub-section (1), the Explanation shall be re-numbered as Explanation I and after the Explanation I as so re-numbered the following Explanation shall be inserted, namely:

"Explanation I.—Where a person has served as a member of the Assembly, constituted in the year 1980, for a term which falls short of five years by a period not exceeding three months, then such person shall, for the purpose of this section, be deemed to have served as a member for five years.;"

(b) in sub-section (2), in clause (1), for the word "Explanation" the word and figure "Explanation I" shall be substituted.

By order,

B. L. LOOMBA,

Sachiv.
Dated Lucknow, April 5, 1986

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabdhian Aur Pension) (Sanshodhan) Adhiniyam, 1986 (Uttar Pradesh Adhiniyam Sankhya 13 of 1986) as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 5, 1986.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS’ EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1986

[U. P. ACT NO. 13 OF 1986]
(As passed by the Uttar Pradesh Legislature)

AN ACT

Further to amend the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) Act, 1980

It is hereby enacted in the Thirty-Seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) (Amendment) Act, 1986.

(2) This Act shall be deemed to have come into force from April 1, 1986.

2. In section 2 of the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) Act, 1980, hereinafter referred to as the principal Act, after clause (i), the following clause shall be inserted, namely—

"(ii) ‘member of family’ in relation to a member of Assembly or Council, whether or not he holds any office referred to in clause (i), means his or her spouse, son, daughter, father, mother, brother or sister, residing with and wholly dependent on such member;"

3. In section 4 of the principal Act, for the words “one thousand two hundred and fifty” the words “one thousand and six hundred” shall be substituted.

4. For section 5 of the principal Act, the following section shall be substituted, namely—

"5. Subject to the provisions of this Act, every member of the Assembly or the Council, whether or not he holds any office referred to in clause (i) of section 2, shall be provided, in the manner prescribed, with railway coupons of such value, not exceeding twenty-five thousand rupees, per annum as may be used by such member for himself and for the members of his family for travel by any railway in any class at any time within or outside Uttar Pradesh in accordance with such principles as may be prescribed."
Explanation—The value of railway coupons for journeys by railway referred to in this section shall from time to time be determined by the State Government in consultation with the Railway Board.

5. Section 6 of the principal Act shall be omitted.

6. In section 7 of the principal Act, the words “in first class” shall be omitted.

7. Section 8 of the principal Act shall be omitted.

8. For section 9 of the principal Act, the following section shall be substituted, namely—

"9. The railway coupons referred to in section 5, may, in the manner prescribed, be used by every member who holds any office mentioned in clause (i) of section 2, for himself and members of his family for travel in any railway in any class at any time within or outside Uttar Pradesh for purposes otherwise than in discharge of official duties."

9. Sections 11 and 12 of the principal Act shall be omitted.

10. In the principal Act, after Chapter VI, the following chapter shall be inserted, namely—

“Chapter VI-A:

18-A. Every member of the Assembly or the Council, whether or not he holds any office mentioned in clause (i) of section 2, shall be entitled in accordance with such principles as may be prescribed,

(a) to receive a sum of rupees four hundred per mensum in lieu of out-door medical treatment and facilities including medicines provided in a hospital or dispensary established or maintained by the State Government;

(b) to get accommodation and treatment in such hospital, free of charge, for himself and members of his family who may be required to be admitted in the hospital for medical treatment."

11. In section 21 of the principal Act, for the words and figures “sections 5 and 6” the word and figure “section 5” shall be substituted.

By order,

S. N. SAHAY.

Sachiv.
No. 1710 (2), XVII-V—1-1 (KA)-23-1986

Dated Lucknow, September 24, 1986

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabdhiyan Aur Pension) (Dwitiya Sanshodhan) Adhiniyam, 1986 (Uttar Pradesh Adhiniyam Sankhya 22 of 1986), as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 24, 1986:

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS’ EMOLUMENTS AND PENSION) (SECOND AMENDMENT) ACT, 1986

[U. P. ACT NO. 22 OF 1986]

(As passed by the U. P. Legislature)

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) Act, 1980

It is hereby enacted in the Thirty-seventh year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) (Second Amendment) Act, 1986.

(2) It shall come into force at once except sections 2, 4, 5 and 6 which shall be deemed to have come into force with effect from April 1, 1986.

2. In the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) Act, 1980, hereinafter referred to as the principal Act, in section 15,—

(a) for the words “Every member” occurring in the beginning, the words “Every member, whether or not he holds any office referred to in clause (i) of section 2” shall be substituted, and

(b) after clause (v-b), the following clause shall be inserted, namely:

“(v-c) The said allowance shall, notwithstanding anything contained in the preceding clauses, be payable in the case of a member holding any office referred to in clause (i) of section 2 for each day during the whole of the term in which he holds such office ;”

(c) Clause (vi) shall be omitted.
3. After section 17 of the principal Act, the following section shall be inserted under a new Chapter V-A; namely:

"CHAPTER V-A
Provision of Loan to Members"

17-A. The State Government may provide for grant of re-payable advance to members advance of a sum not exceeding rupees one lakh to any person who is a member, whether or not he holds any office referred to in clause (i) of section 2, or who has held office as a member of the Assembly or Council, either for construction or purchase of residential accommodation or for purchase of a vehicle in accordance with such terms and conditions as may be prescribed,

Amendment of section 24
4. In section 24 of the principal Act,—

(c) for the words "five hundred rupees" the words "seven hundred and fifty rupees" shall be substituted;

(b) in the proviso, for the words "fifty rupees" the words "one hundred rupees" and for the words "seven hundred and fifty rupees" the words "one thousand five hundred and fifty rupees" shall be substituted.

Amendment of section 25
5. In section 25 of the principal Act,—

(a) in clause (a), for the words "seven hundred and fifty rupees" the words "one thousand five hundred and fifty rupees" shall be substituted;

(b) in clause (b), for the words "seven hundred and fifty rupees" the words "one thousand five hundred and fifty rupees" shall be substituted;

(c) in clause (c), for the words "seven hundred and fifty rupees" the words "one thousand five hundred and fifty rupees" shall be substituted.

Amendment of section 26
6. In section 26 of the principal Act, for the words "seven hundred and fifty rupees", wherever occurring, the words "one thousand five hundred and fifty rupees" shall be substituted.

Amendment of section 28
7. In section 28 of the principal Act, for sub-section (1), the following sub-section shall be substituted and be deemed always to have been substituted, namely:

"(1) Where any Government dues (such as rent or charges for accommodation, telephone dues, etc.) are reported to be outstanding against a member and appropriate claims or bills in support thereof are received from the concerned authority, and such member fails to pay such dues, an amount equivalent to such dues, or where any re-payable advance has been provided by the Government to a member, then an amount equivalent to such advance or any instalment thereof due from such member, together with interest, if any, shall be deducted by the Secretary from the salary or travelling or daily or compensatory remuneration or any other allowance bill of such member.

(1-A) In case of a person who has ceased to be a member or a person who is not a member at the time when any re-payable advance has been provided to him by the Government, the amount referred to in sub-section (1) may be deducted from the amount of pension or any other amount payable to such person under this Act."

By order,

S. N. SAHAY
Sachiv.
No. 1156(2)/XVII-V-I-1 (Ka)26-1987

Dated Lucknow, July 31, 1987

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabdhiyan Aur Pension) (Sanshodhan) Adhiniyam, 1987 (Uttar Pradesh Adhiniyam Sankhya 21 of 1987) as passed by the Uttar Pradesh Legislature and assented to by the Governor on July 31, 1987.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS’ EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1987

[ U. P. ACT No. 21 OF 1987 ]
(As passed by the Uttar Pradesh Legislature)

AN
ACT

further to amend the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) Act, 1980.

It is hereby enacted in the Thirty-eighth Year of the Republic of India as follows:

1. This Act may be called the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) (Amendment) Act, 1987.
2. In section 3 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, hereinafter referred to as the principal Act, in sub-section (1), for the words "five hundred rupees" the words "eight-hundred and fifty rupees" shall be substituted.

3. In section 4 of the principal Act, for the words "One thousand and six hundred rupees" the words "two thousand and six hundred rupees" shall be substituted.

4. In section 5 of the principal Act,—

(a) for the words "twenty five thousand rupees" the words "thirty five thousand rupees" shall be substituted and be deemed to have been substituted with effect from June 1, 1986;

(b) the following proviso to the section, so amended, shall be inserted, namely—

"Provided that out of the railway coupons to be supplied under this section to a member, he shall at his option, be supplied, instead of such value of railway coupons as he may desire, coupons of equal value for travel by air at any time within or outside Uttar Pradesh in accordance with such principles as may be prescribed."

5. In section 15 of the principal Act, for the words "sixty rupees" the words "eighty-five rupees" shall be substituted.

6. In section 18-A of the principal Act, in clause (a), for the words "rupees four hundred" the words "rupees six hundred" shall be substituted.

By order,

S. N. SAHAY,

Sachiv.
No. 1943 (2)/XVII-V-1-1 (KA) 22-1988

Dated Lucknow, October 14, 1988

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandals (Sadasyon Ki Uplabdhiyan "Aur Pension") (Sansthodhan) Adhiniyam, 1988 (Uttar Pradesh Adhiniyam Sankhya 17 of 1988) as passed by the Uttar Pradesh Legislature and assented to by the Governor on October 14, 1988.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS’ EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1988

(U.P. ACT NO. 17 OF 1988)

(As passed by the Uttar Pradesh Legislature)

AN ACT

further to amend the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) Act, 1980

It is hereby enacted in the Thirty-ninth Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) (Amendment) Act, 1988.

(2) It shall be deemed to have come into force on June 1, 1988.

2. In section 5 of the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) Act, 1980, for the words “thirty-five thousand rupees” the words “thirty-eight thousand five hundred rupees” shall be substituted.

By order,

S. N. SAHAY,
Sachiv.
No. 439(2)/XVII-V-1-1 (KA)-6-1991

Dated Lucknow, March 22, 1991

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Upladbhiyan Aur Pension) (Sanshodhan) Adhiniyam, 1991 (Uttar Pradesh Adhiniyam Sankhya 15 of 1991) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 19, 1991.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1991

[U. P. ACT NO. 15 OF 1991]

(As passed by the Uttar Pradesh Legislature)

AN ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980.

IT IS HEREBY enacted in the Forty-second Year of the Republic of India as follows—

1. (1) This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 1991.

(2) It shall be deemed to have come into force on January 7, 1991.

2. In section 25 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, hereinafter referred to as the principal Act, after clause (e) the following clause shall be inserted and be deemed always to have been inserted, namely:

“(f) where any person ceases to be a citizen of India.”

3. (1) The Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Ordinance, 1991, is hereby repealed.

(2) Notwithstanding such repeal, any thing done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,

NARAYAN DAS,

Sachiv.
In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyonki Uplabdhiyan Aur Pension) (Sanashodhan) Adhiniyam, 1992 (Uttar Pradesh Adhiniyam Sankhya 13 of 1992) as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 11, 1992.

**THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1992**

(U. P. Act No. 13 of 1992)

(As passed by the U. P. Legislature)

An Act

further to amend the Uttar Pradesh State Legislature (Members Emoluments and Pension) Act, 1980.

IT IS HEREBY enacted in the Forty-third Year of the Republic of India as follows:

1. This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 1992.

2. In section 5 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, for the words "thirty eight thousand five hundred rupees per annum" the words "forty five thousand rupees per annum for the period from June 1, 1991 to August 15, 1991 and not exceeding fifty-four thousand rupees per annum from August 16, 1991" shall be substituted.

By order,

N. K. NARANG,
Sachiv.
No. 814(2)/XVII-V-1-1(KA)24-1994

Dated Lucknow, May 2, 1994

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabdhiyan Aur Pension) (Sanshodhan) Adhiniyam, 1994 (Uttar Pradesh Adhiniyam Sankhya 16 of 1994) as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 30, 1994.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS’ EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1994

(U. P. Act No. 16 of 1994)

[As passed by the U. P. Legislature]

AN

ACT

further to amend the Uttar Pradesh State legislature (Members’ Emoluments and Pension) Act, 1980.

IT IS HEREBY enacted in the forty-fifth Year of the Republic of India as follows:—

Short title

1. This act may be called the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) (Amendment) Act, 1994.
2. In section 5 of the Uttar Pradesh State Legislature (Members' Salaries and Pension) Act, 1980, hereinafter referred to as the principal Act, for the words and figures “not exceeding forty-five thousand rupees per annum for the period from June 1, 1991 to August 15, 1991 and not exceeding fifty-four thousand rupees per annum from August 16, 1991” the words “not exceeding sixty-five thousand rupees per annum” shall be substituted.

3. Section 15 of the principal Act, shall be re-numbered as sub-section (1) thereof and—

(a) in sub-section (1) as so re-numbered,—

(i) for the words “eighty-five rupees” the words “one hundred fifty rupees” shall be substituted;

(ii) clause (V-bb) and clause (V-c) shall be omitted;

(b) after sub-section (1) the following sub-sections shall be inserted, namely—

“(2) Every member shall be entitled to daily allowance at the rate of one hundred rupees per day for the days during which he tours for the works in the service of the public and for which the allowance or incidental charges under sub-section (1) are not, or may not be, admissible.

(3) Notwithstanding anything contained in sub-section (1), daily allowance at the rate of one hundred rupees per day shall be payable to a member holding any office referred to in clause (i) of section 2 and the Leader of Opposition for each day during the whole of the term in which he holds such office, except such days for which he claims daily allowance under sub-section (1).”

4. In section 24 of the principal Act, in sub-section (1), in the Explanation-II for the words and figures “in the year 1980” the words and figures “in the year 1980 or in the year 1985” shall be substituted.

By order,

N. K. NARANG,

Sachiv.
Dated Lucknow, May 2, 1997

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabhitian Aur Pension) (Sansodhan) Adhiniyam, 1997 (Uttar Pradesh Adhiniyam Sankhya 4 of 1997) as passed by the Uttar Pradesh Legislature and assented to by the Governor on May 1, 1997:

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS’ EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1997

[ U. P. ACT NO. 4 OF 1997] (As passed by the U. P. Legislature)

AN ACT

further to amend the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) Act, 1980

IT IS HEREBY enacted in the Forty-eighth Year of the Republic of India as follows:-

1. This Act may be called the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) (Amendment) Act, 1997.

2. In section 4 of the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) Act, 1980, here in after referred to as the principal Act, for the words “two thousand and six hundred rupees” the words “three thousand rupees” shall be substituted.

3. In section 5 of the principal Act,—

(a) for the words “not exceeding sixty-five thousand rupees per annum” the words “not exceeding eighty-five thousand rupees per annum from June 1, 1997” shall be substituted;

(b) after the exiting proviso the following proviso shall be inserted, namely:—

“Provided further that whenever there is an increase in the railway fare of first class, the State Government may by a notified order make a proportional increase in the value of railway coupons.”

4. In section 15 of the principal Act,—

(a) in sub-section (1) for the words “one hundred fifty rupees” the words “two hundred rupees” shall be substituted;

(b) in sub-sections (2) and (3) for the words “one hundred rupees” the words “one hundred and twenty five rupees” shall be substituted.

5. After Chapter 4 of the principal Act, the following Chapter shall be inserted, namely:—

/ "CHAPTER IV-A
SECRETARIAL ALLOWANCE

15—A. Every member of the assembly or the council, whether or not he holds any of the office referred to in clause (1) of section 2 including the leader of opposition shall be entitled to receive for the duration of his membership or, as the case may be, during the whole of the term in which he holds such office, secretarial allowance at the rate of two hundred rupees per month."
6. In section 17-A of the principal Act, for the words "not exceeding rupees one lakh" the words "not exceeding rupees two lakh" shall be substituted.

7. For section 24 of the principal Act, the following section shall be substituted, namely:—

"24. Every person who has served as a member of the Assembly or the Council for any period shall be entitled to a pension at the rate of one thousand two hundred and fifty rupees per month throughout his life:

Provided that where any person has served as aforesaid for period exceeding one year, he shall be entitled to an additional pension at the rate of one hundred rupees per month for every completed year in excess of one year."

8. In section 25 of the principal Act,—

(a) for clause (a), the following clause shall be substituted, namely:—

"(a) where a person is entitled to any pension under the provisions of the Salaries, Allowances and Pension of Members of Parliament Act, 1954 and such pension is equal to or exceeds the amount of pension admissible under section 24"

(b) in clauses (b) and (c), for the words "two thousand and fifty rupees", the words "the amount of pension admissible under section 24" shall be substituted.

9. In section 26 of the principal Act, for the words "two thousand and fifty rupees", wherever occurring, the words "the amount of pension admissible under section 24" shall be substituted.

By order,

R.D. MATHUR,
Pramukh Sachiv.
In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandai (Sadhvon Ki Upalabdhiyan Aur Pension) (Sanskodhan) Adhiniyam, 1998 (Uttar Pradesh Adhiniyam Senkhy 27 of 1998) as passed by the Uttar Pradesh Legislature and assented to by the Governor on July 25, 1998.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1998
(U. P. Act No. 27 of 1998
[As passed by the Uttar Pradesh Legislature]

AN

ACT

Further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980.

It is hereby enacted in the Forty-ninth Year of the Republic of India as follows:

1. This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 1998.

2. In section 5 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, for the words and figures “not exceeding eighty-five thousand rupees per annum from June 1, 1977,” the words and figures “not exceeding forty-five thousand rupees per annum for the period from June 1, 1990 to August 15, 1991, not exceeding fifty-four thousand rupees per annum for the period from August 16, 1991 to May 1, 1994, not exceeding sixty-five thousand rupees per annum for the period from May 1, 1994 to May 31, 1997, and not exceeding eighty-five thousand rupees per annum from June 1, 1997” shall be substituted.

By order,

YOGENDRA RAM TRIPATHI,
Pramukh Sachiv.
THE UTTAR PRADESH STATE LEGISLATURE MEMBERS AND OFFICERS AND MINISTERS AMENITIES LAWS (AMENDMENT) ACT, 1998

[U.P. ACT NO. 30 OF 1998]

(As Passed by the Uttar Pradesh Legislature)

AN ACT


IT IS HEREBY enacted in the Forty-ninth Year of the Republic of India as follows:—

PART I

1. This Act may be called the Uttar Pradesh State Legislature members and Officers and Ministers Amenities Laws (Amendment) Act, 1998.

PART II

AMENDMENT OF THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) ACT, 1980

2. In section 3 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, hereinafter referred to in this part as the Principal Act, in subsection (1), for the words "eight hundred and fifty rupees", the words, “two thousand rupees” shall be substituted.

3. In section 4 of the principal Act, for the words “three thousand rupees”, the words “five thousand rupees” shall be substituted.

4. Section 5 of the principal Act shall be re-numbered as sub-section (1) thereof and,—

(a) in sub-section (1) as so renumbered, for the words “not exceeding eighty-five thousand rupees per annum from June 1, 1997,” the words and figures “not exceeding eighty-five thousand rupees per annum from June 1, 1997 and not exceeding eighty-eight thousand rupees per annum from June 1, 1998,” shall be substituted;

(b) after sub-section (1) the following sub-section shall be inserted, namely:—

“(2) subject to the other provisions of this Act, every ex-member shall be provided, in the manner prescribed, with railway coupons of such value not exceeding ten thousand rupees per annum as may be used by such ex-member for himself and for the members of his family and the provisions of sub-section (1) shall mutatis mutandis apply to the railway coupons supplied under this sub-section.”

5. In section 13 of the principal Act, in sub-section (4) after the words and figure “sub-section (1)”, the words and figure “and sub-section (2)” shall be inserted.

Amendment of section 13
6. In section 15 of the principal Act,—

(a) in sub-section (1) for the words “two hundred rupees” the words “two hundred and fifty rupees” shall be substituted;

(b) in sub-sections (2) and (3), for the words, “one hundred and twenty-five rupees” the words, “two hundred rupees” shall be substituted.

7. In section 15-A of the principal Act, for the words “two hundred rupees” the words “one thousand rupees” shall be substituted.

8. In section 18-A of the principal Act, in clause (a) for the words, “six hundred rupees” the words “one thousand rupees” shall be substituted.

9. Section 24 of the principal Act shall be re-numbered as sub-section (1) thereof, and,—

(a) in sub-section (1) as so re-numbered,—

(i) for the words “one thousand two hundred and fifty rupees” the words “one thousand five hundred rupees” shall be substituted;

(ii) in the proviso for the words “one hundred rupees” the words “two hundred rupees” shall be substituted;

(b) after sub-section (1) the following sub-section shall be inserted, namely:—

“(2) Where any person entitled to pension under sub-section (1) is also entitled to any other pension such person shall be entitled to receive the pension under sub-section (1) in addition to such pension.”

10. In section 25 of the principal Act, clauses (a) and (c) shall be omitted.

11. In section 26 of the principal Act, for the words “clause (a) or clause (b) or clause (c)”, the words “clause (b)” shall be substituted.

PART III

Amendment of the Uttar Pradesh State Legislature (Officers Salaries and Allowances) Act, 1952

12. In section 2 of the Uttar Pradesh State Legislature (Officers Salaries and Allowances) Act, 1952, herein after referred to in this part as the principal Act, in sub-section (1) for the words “rupees one thousand” the words “two thousand and five hundred rupees” shall be substituted.

13. In section 4 of the Principal Act,—

(a) in sub-section (1), the words “and also at such other place in Uttar Pradesh and for such period as may be prescribed by rules to be made by the State Government in this behalf” shall be omitted;

(b) after sub-section (2), the following sub-section shall be inserted, and be deemed to have been inserted on March 27, 1997 namely,—

“(3) The Speaker and the Chairman shall each be entitled to receive two thousand and five hundred rupees per month for the maintenance of his private residence at his home district with effect from the date of his election as such Speaker or the Chairman, as the case may be:
PART-IV

Amendment of the Uttar Pradesh Ministers (Salaries, Allowances and Miscellaneous Provisions) Act, 1981.


(a) in sub-section (1) for the words “one thousand rupees” the words “two thousand and five hundred rupees” shall be substituted;

(b) in sub-section (2) for the words “nine hundred rupees” the words “two thousand two hundred and twenty five rupees” shall be substituted.

By order,

Y. R. TRIPATHI,

Pramukh Sachiv.
No. 1365 (2)/XVII-V-1-1 (KA) 21-2000

Dated, Lucknow, May 24, 2000

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabdhiyan Aur Pension) (Sanshodhan) Adhiniyam, 2000 (Uttar Pradesh Adhiniyam Sankhya 25 of 2000) as passed by the Uttar Pradesh Legislature and assented to by the Governor on May 22, 2000.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 2000

[U. P. ACT NO. 25 OF 2000]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980.

IT IS HEREBY enacted in the Fifty-first Year of the Republic of India as follows:

Short title

1. This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 2000.

Amendment of section 2 of U.P. Act no. 23 of 1980

2. In section 2 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, hereinafter referred to as the principal Act, in clause (g) for the words “first class”, the words “air-conditioned two-tier” shall be substituted.

Amendment of section 5

3. In section 5 of the principal Act, in sub-section (1), in the second proviso, for the words “first class”, the words “air-conditioned two-tier” shall be substituted.

Amendment of section 17-A

4. In section 17-A of the principal Act, the following proviso shall be inserted, namely:

“Provided that if the advance granted to any such member for one purpose and the interest due thereon has been repaid, the member may be granted advance for the other purpose.”

By order,

Y. R. TRIPATHI,

Pramukh Sachiv.
IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabdhiyan Aur Pension) (Dwitiya Sanshodhan) Adhiniyam, 2000 (Uttar Pradesh Adhiniyam Sankhya 27 of 2000) as passed by the Uttar Pradesh Legislature and assented to by the Governor on May 22, 2000.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION, (SECOND AMENDMENT) ACT, 2000

[U. P. ACT NO. 27 OF 2000]
(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980.

IT IS HEREBY enacted in the Fifty-first Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Second Amendment) Act, 2000.

(2) It shall come into force on June 1, 2000.

2. In section 5 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, in sub-section (1), for the first proviso, the following proviso shall be substituted, namely:

“Provided that out of the railway coupons to be supplied under this section to a member, he shall at his option,

(a) be supplied coupons of equal value for travel by air at any time within or outside Uttar Pradesh; and

(b) be paid an amount in cash not exceeding three thousand rupees per month for petrol or diesel for his own vehicle;

instead of such value of railway coupons as he may desire, in such manner as may be prescribed.”

By order,

Y. R. TRIPATHI,

Pramukh Sachivy.
IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Vidhan Mandal Sadasya Aur Adhikari Tatha Mantri Sukh Suvidha Vidhi (Sansodhan) Adhiniyam (Uttar Pradesh Adhiniyam Sankhya 10 of 2004) as passed by the Uttar Pradesh Legislature and assented to by the Governor on February 26, 2004.

THE UTTAR PRADESH STATE LEGISLATURE MEMBERS AND OFFICERS AND MINISTERS AMENITIES LAWS (AMENDMENT) ACT, 2004

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980 the Uttar Pradesh State Legislature (Officers Salaries and Allowances Act, 1952 and the Uttar Pradesh Ministers (Salaries, Allowances and Miscellaneous Provisions) Act, 1981.

IT IS HEREBY enacted in the Fifty-fifth Year of the Republic of India as follows :

CHAPTER I

PRELIMINARY

1. (1) This Act may be called the Uttar Pradesh State Legislature Members and Ministers Amenities Laws (Amendment) Act, 2004.

(2) It shall come into force with effect from April 1, 2004.

CHAPTER II

AMENDMENT OF THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EDOMULMENTS AND PENSION) ACT, 1980

2. In section 3 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, hereinafter referred to in this chapter as the principal Act, for the words “two thousand rupees” the words “three thousand rupees” shall be substituted.

3. In section 4 of the principal Act, for the words “seven thousand five hundred rupees” shall be substituted.

4. In section 5 of the principal Act,

(a) in sub-section (1) for the words and figures “and not exceeding eighty-eight thousand rupees per annum from June 1, 1998” the words “not exceeding eighty-eight thousand rupees per annum from June 1, 1998 and not exceeding one lakh twenty thousand rupees” shall be substituted;

(b) in sub-section (2),

(i) for the words “ten thousand rupees” the words “twenty thousand rupees” shall be substituted;

(ii) in the first proviso, in clause (b) for the words “three thousand rupees” the words “five thousand rupees” shall be substituted.
5. In section 14 of the principal Act, in clause (d), in the second proviso for the words "two members" the words "five members" shall be substituted.

6. In section 15 of the principal Act,—

(a) in sub-section (1) for the words "two hundred fifty rupees" the words "three hundred rupees" shall be substituted;

(b) in sub-section (2) for the words "two hundred rupees" the words "two hundred fifty rupees" shall be substituted;

(c) in sub-section (3) for the words "two hundred rupees" the words "two hundred fifty rupees" shall be substituted.

7. In section 15-A of the principal Act, for the words "one thousand rupees" the words "two thousand rupees" shall be substituted.

8. In section 18-A of the principal Act, in clause (a) for the words "one thousand rupees" the words "two thousand rupees" shall be substituted.

9. In section 24 of the principal Act,—

(a) in sub-section (1) for the words "one thousand five hundred rupees" the words "two thousand rupees" shall be substituted;

(b) in the proviso for the words "two hundred rupees" the words "two hundred fifty rupees" shall be substituted;

(c) after the first proviso the following proviso shall be inserted, namely:—

"Provided further that in the event of dissolution of Assembly, the period from the date of dissolution of Assembly, till the date of first meeting of the new Assembly, shall be counted for pension purposes of a member who has been the speaker of the dissolved Assembly and has continued to be in office as such during the said period."

(d) after the aforesaid proviso the following Explanation shall be inserted, namely:—

"Explanation—Where a person have served as a member of the Assembly or the Council for a term of six months and above and have not completed one year then such person shall for the purposes of calculating the pension, be deemed to have served as a member for one year."

CHAPTER III

AMENDMENT OF THE UTTAR PRADESH STATE LEGISLATURE (OFFICERS SALARIES AND ALLOWANCES) ACT, 1952

10. In section 2 of the Uttar Pradesh State Legislature (Officers Salaries and Allowances) Act, 1952, hereinafter in this Chapter referred to as the principal Act, in sub-section (1) for the words "two thousand and five hundred rupees" the words "five thousand rupees" shall be substituted.

11. In section 4 of the principal Act in sub-section (3) for the words "two thousand and five hundred rupees" the words "five thousand rupees" shall be substituted.
CHAPTER IV

AMENDMENT OF THE UTTAR PRADESH MINISTERS (SALARIES, ALLOWANCES AND MISC. PROVISIONS) ACT, 1981

12. In section 3 of the Uttar Pradesh Ministers (Salaries, Allowances and Miscellaneous Provisions) Act, 1981,—

(a) in sub-section (1) for the words “two thousand and five hundred rupees” the words “five thousand rupees” shall be substituted;

(b) in sub-section (2) for the words “two thousand two hundred and twenty-five rupees” the words “four thousand rupees” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

In view of the price rise and increase of responsibilities, it has been considered expedient in public interest to revise the pay, allowances, railway coupons and other amenities admissible to the members, officers and Ministers of the State Legislature and to increase the pension and railway coupons admissible to ex-members. It has, therefore, been decided to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980 and Uttar Pradesh State Legislature (Officers' Salaries and Allowances) Act, 1952 and the Uttar Pradesh Ministers (Salaries, Allowances and Miscellaneous Provisions) Act, 1981 to revise the Salaries and allowances and other amenities of the members and officers and Ministers of the State Legislature.

The Uttar Pradesh State Legislature Members and Officers and Ministers Amenities Laws (Amendment) Bill, 2004 is introduced accordingly.

By order,

R. B. RAO,
Praniyakh Sachiv.
No. 1031/VII-V-1-1(KA) 26-2005

Dated Lucknow, August 11, 2005

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal Sadasya Aur Adhikari Sukh Suvidha Vidhi (Sanshodhan) Adhiniyam, 2005 (Uttar Pradesh Adhiniyam Šankhya 21 of 2005) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 10, 2005.

THE UTTAR PRADESH STATE LEGISLATURE MEMBERS AND OFFICERS AMENITIES LAWS (AMENDMENT) ACT, 2005

(U. P. ACT No. 21 OF 2005)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members Emoluments and Pension) Act, 1980 and the Uttar Pradesh State Legislature (Officers Salaries and Allowances) Act, 1952.

IT IS HEREBY enacted in the Fifty-sixth Year of the Republic of India as follows:--

CHAPTER-I

PRELIMINARY

1. This Act may be called the Uttar Pradesh Legislature Members and Officers Amenities Laws (Amendment) Act, 2005.

Short title
CHAPTER-II

AMENDMENT OF THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) ACT, 1980

2. In the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, hereinafter referred to in this chapter as the principal Act, for the word "Secretary" where ever occurring including definitions the words "Principal Secretary" shall be substituted.

3. In section 4 of the principal Act, for the words "seven thousand five hundred rupees" the words "fifteen thousand rupees" shall be substituted.

4. In section 5 of the principal Act,
   (a) in sub-section (1) for the words and figures "and not exceeding one lakh twenty thousand rupees per annum from April 1, 2004" the words and figures "and not exceeding one lakh twenty thousand rupees per annum from April 1, 2004 and not exceeding one lakh fifty thousand rupees per annum from June 1, 2005" shall be substituted.
   (b) in sub-section (2) for the words "twenty thousand rupees" the words "thirty thousand rupees" shall be substituted.

5. For section 13 of the principal Act the following section shall be substituted, namely:-

   "13-(1) Every member, when he travels within Uttar Pradesh by the Uttar Pradesh State Road Transport Corporation Bus including air-condition or deluxe bus and submits ticket thereof the amount of such ticket shall be paid to him by the Principal Secretary.

   (2) The facility referred to in sub-section (1) may also be availed by a member for taking one companion with him in the bus.

   (3) Every person who is entitled to a pension under Chapter VIII shall be entitled, in the manner prescribed with a free non-transferable pass to travel at any time within Uttar Pradesh by the Uttar Pradesh State Road Transport Corporation Bus without payment of the passenger tax due under any law for the time being in force.

   (4) The pass referred to in sub-section (3) may also be used by such person for taking one companion along with him in the bus:

Provided that if a person referred to in sub-section (3) travels in an air-condition bus or a deluxe bus he shall have to bear himself the excess amount of fare difference.

6. In section 15 of the principal Act, in sub-section (1) for the words "three hundred rupees" the words "five hundred rupees" shall be substituted.

7. In section 15-A of the principal Act, for the words "two thousand five hundred rupees" the words "six thousand rupees" shall be substituted.

8. In section 18-A of the principal Act, in clause (a) for the words "two thousand rupees" the words "six thousand rupees" shall be substituted.

9. In section 24 of the principal Act,-

   (a) in sub-section (1) for the words "two thousand rupees" the words "three thousand rupees" shall be substituted;
   (b) in the proviso for the words "two hundred fifty rupees" the words "three hundred rupees" shall be substituted.
10. In section 28 of the principal Act, in sub-section (1-A), the following proviso shall be inserted at the end, namely:—

"Provided that if any other Government dues are reported to be outstanding against such person, whether it is for the period of his membership or for the period he is ceased to be a member shall also be deducted from the pension of such person."

CHAPTER-III
AMENDMENT OF THE UTTAR PRADESH STATE LEGISLATURE
(OFFICERS SALARIES AND ALLOWANCES) ACT, 1952

11. In section 4 of the Uttar Pradesh State Legislature (Officers Salaries and Allowances) Act, 1952, in sub-section (3) for the words “five thousand rupees” the words “ten thousand rupees” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

In view of price rise and increase of responsibilities, it has been considered expedient in public interest to revise, the allowances, railway coupons and other amenities admissible to the members, and the officers of the State Legislature and to increase the pension and railway coupons admissible to ex-members. It has therefore, been decided to amend the Uttar Pradesh State Legislature (Members Emoluments and Pension) Act, 1980 and the Uttar Pradesh State Legislature (Officers Salaries and Allowances) Act, 1952 to revise the allowances and other amenities of the members and officers of the State Legislature.

The Uttar Pradesh State Legislature Members and Officers' Amenities Laws (Amendment) Bill, 2005 is introduced accordingly.

By order,

D. V. SHARMA,
Pranavakha Sachiv.
No. 267/VII-V-1-1(ka)-7-2006  
Dated Lucknow, March 17, 2006

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon ki Uplabdhiyan aur Pension) (Sanshodhan) Adhiniyam, 2006 (Uttar Pradesh Adhiniyam Sankhya 7 of 2006) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 14, 2006.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS’ EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 2006

(U. P. Act no. 7 of 2006)
[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members’ Emoluments and pension) Act, 1980.

IT IS HEREBY enacted in the Fifty-seventh Year of the Republic of India as follows :-

1. This Act may be called the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) (Amendment) Act, 2006.
2. In section 5 of the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) Act, 1980 hereinafter referred to as the principal Act,—

(a) in the first proviso, in clause (b) for the words “five thousand rupees” the words “eight thousand rupees” shall be substituted.

(b) after the second proviso the following proviso shall be inserted, namely:—

“Provided also that out of the railway coupons to be supplied under sub-section (2) to an ex-member, he shall at his option be supplied coupons of equal value for travel by air at any time.”

3. In section 18 of the principal Act for the words “as may be prescribed” the words “and mobile phone as may be prescribed” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The leaders of the parties have in their meeting held on August 8, 2005 decided to increase the limit from five thousand rupees to eight thousand rupees of the amount which a member may on his option be paid in cash per month for petrol and diesel for his own vehicle out of the railway coupons supplied to him and to allow an ex-member to get coupons for travel by air out of the railway coupons supplied to him. The State Government is of the opinion that the members may be given mobile phone facility besides the telephone facility provided to them as it is essential in the modern society. It has, therefore, been decided to amend the Uttar Pradesh State Legislature (Members’ Emoluments and Pension) Act, 1980 to implement the decision of the leaders of the Parties and to give mobile phone facility to the members.

The Uttar Pradesh State Legislature (Members’ Emoluments and Pension) (Amendment) Bill, 2006 is introduced accordingly.

By order,

RAM HARI VIJAY TRIPATHI,
Pramukh Sachiv.
In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabhadiyan Aur Pension) (Sanskodhan) Adhiniyam, 2008 (Uttar Pradesh Adhiniyam Sankhya 11 of 2008) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 14, 2008.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 2008
(U.P. ACT NO. 11 OF 2008)
[As passed by the Uttar Pradesh Legislature]

AN ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980.

IT IS HEREBY enacted in the Fifty-ninth Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 2008.

(2) It shall be deemed to have come into force on June 1, 2008.

2. In the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, in section 5, in sub section (1) for the words and figures "and not exceeding one lakh fifty thousand rupees per annum from June 1, 2005" the words and figures "and not exceeding one lakh fifty thousand rupees per annum from June 1, 2005 and not exceeding two lakh rupees per annum from June 1, 2008" shall be substituted.
STATEMENT OF OBJECT AND REASONS

The members of the State Legislature are entitled to get railway coupons not exceeding one lakh fifty thousand rupees per annum for rail travel. In view of the consistent demand of the State Legislators it has been considered expedient in public interest to increase the annual limit of railway coupons. It has therefore been decided to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, for the said purpose.

The Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Bill, 2008 is introduced accordingly.

By order,

S.M.A. ABIDI,

Pramukh Sachiv.